THE HIGH COURT OF KERALA

Ernakulam -682031
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PIO 692/2026 Date: 21-11-2026

From

THE PUBLIC INFORMATION OFFICER

To

Sri. Shibu Babu
Nakraparampil House,
Pilappuzha , Haripad P.O ,
Alappuzha.

Sir,

Sub:- Query under Right to Information Act, 2005 -reg.

Ref:- Your application dated 23.10.2026, received on **23.10.2026.**

Please refer to the application cited. In this regard, it is informed as follows:

1. & 3.

10 retired District Judges are currently re-employed/appointed to judicial positions in Kerala, including Family Courts.

The rest of information sought for in the queries fall under the expression 'personal information', the disclosure of which has no relationship to any public activity or public interest. The disclosure of the said information would cause unwarranted invasion on the privacy of the individuals concerned. Hence, the same is exempted from disclosure under Section 8(1)(j) of the Right to Information Act, 2005.

2.

The eligibility criteria, qualifications, age limit and procedure for appointment of Judges of Family Courts are governed by Section 4 of the Family Courts Act, 1984, the Family Courts (Other Qualification for Appointment of Judges) Rules, 1988, the Family Courts (Kerala) Additional Rules, 1990, and other applicable statutory provisions, Government Orders and directions.

4. & 5.

As per the particulars available with this Public Authority, 24 posts in the District Judge cadre and equivalent judicial posts are reported vacant. The details are furnished below.

Sl. No.	Designation	Station	District
1	Judicial Member,KVAT/AIT/ST AT(Addl.Bench)	Thiruvananthapuram	Thiruvananthapuram
2	Additional District & Sessions Court (Special Court) for the trial of Puttingal Devi temple	Kollam	Kollam

	Fireworks mishap case (w.e.f. 10.12.2024)		
3	Judge, Family Court	Kottarakara	Kollam
4	FTSC (POCSO Act cases)	Pathanamthitta	Pathanamthitta
5	Judicial Member, Kerala Value Added Tax Appellate Tribunal, Additional Bench	Kottayam	Kottayam
6	Special Court SC/ST(POA) Act cases (w.e.f. 17.08.2024)	Ernakulam	Ernakulam
7	Addl. District and Sessions Judge-II w.e.f 25.09.2026 (erstwhile Addl.District Judge-VI,Ernakulam)	Muvattupuzha	Ernakulam
8	Judge, Family Court,	Aluva	Ernakulam
9	FTSC(POCSO Act cases)	North Paravur	Ernakulam
10	Chairperson, Permanent Lok Adalath		Ernakulam
11	Addl.District Judge – III/Addl. MACT/LAR	Thrissur	Thrissur
12	FTSC (POCSO Act cases)-I	Thrissur	Thrissur
13	FTSC (POCSO Act cases)	Irinjalakuda	Thrissur
14	FTSC (POCSO Act cases)	Kunnamkulam	Thrissur
15	FTSC (POCSO Act cases)	Chalakkudy	Thrissur
16	District and Sessions Judge	Palakkad	Palakkad
17	Motor Accidents Claims Tribunal	Manjeri	Manjeri
18	FTSC (POCSO Act cases)-I	Perinthalmanna	Manjeri
19	FTSC(POCSO Act cases)-I	Manjeri	Manjeri
20	FTSC (POCSO Act cases)	Sulthan Bathery	Kalpetta
21	FTSC (POCSO Act cases)	Taliparamba	Thalassery
22	FTSC (POCSO Act cases)	Mattannur	Thalassery
23	Judge, Family Court	Kannur	Thalassery
24	Presiding Officer, Labour Court.	Kannur	Thalassery

Vacancies in the cadre of District Judges may arise from time to time due to retirement, transfer, promotion or other service-related movements of officers. While the High Court maintains the current vacancy position, a consolidated record indicating the exact date on which each vacancy arose and the period for which each post has remained vacant is not maintained separately. Hence, the duration of each vacancy is not available with this Public Authority.

6.

The allowances admissible to serving District Judges are also admissible to re-

employed retired District Judges, subject to the applicable rules and orders governing such benefits. The Government Order issued in implementation of the recommendations of the Second National Judicial Pay Commission, viz., G.O.(Ms.) No. 66/2024/Home dated 04.03.2024, prescribing the admissible allowances, is available in the public domain and may be referred to in this regard.

7., & 8.

The information sought for is exempted from disclosure under Section 8(i)(j) of the Right to Information Act, 2005.

9.

The panel of eligible retired District Judges for appointment as Judges of Family Courts is prepared by the High Court of Kerala, subject to the applicable rules and administrative directions. The matter is considered by the Administrative Committee of the High Court of Kerala. The appointment is made by the State Government with the concurrence of the High Court, as provided under Section 4(1) of the Family Courts Act, 1984. The composition of the Administrative Committee is governed by the relevant administrative arrangements of the High Court.

10.

The query is ambiguous in nature and does not specify the period for which the number of applications for re-employment or reappointment is received. Since the query does not seek identifiable information, it does not fall within the scope of Section 2(f) of the Act, and hence cannot be answered.

Yours faithfully,

Digitally signed by
Kausalya Ramachandran
Date: 21-11-2026
15:04:05

Public Relations Officer
& Public Information Officer

Appeal, if any, can be preferred in Form 'D' before the Appellate Authority within 30 days of receipt of this communication, as laid down in Rule 15 of the Kerala High Court (Right to Information) Rules,2006. Address: The Registrar General, (Appellate Authority under the Right to Information Act, 2005) High Court of Kerala, Ernakulam, Kochi – 682 031 Ph: 0484 2562439 e-mail:aa.rti.hc-ker@gov.in